

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 14th July, 2015.

No. LJ(A) 77/2000/Pt./155 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Shri A.M. Ripnar, District & Sessions Judge, Shillong as the Additional Deputy Commissioner, East Khasi Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from, the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District including Sessions cases of Sohra (Civil) Sub-division with immediate effect. All appeal from the Sohra (Civil) Sub-Division will lie with the aforementioned court of Additional Deputy Commissioner, Shillong with effect from the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within East Khasi Hills District.


(L.M. Sangma)

Secretary to the Government of Meghalaya,
Law Department.


Memo. No. LJ(A) 77/2000/Pt./155-A

Dated, Shillong the 14th July, 2015.

Copy to:-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General's, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/333/2013/1954-A dated 10.07.2015.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. Shri A.M. Ripnar, District & Sessions Judge, Shillong.
8. The Director General of Police, Meghalaya, Shillong.
9. The Superintendent of Police (CBI/ACB), Shillong.
10. The Superintendent of Police, East Khasi Hills, Shillong.
11. Chief Administrative Officer, office of the District & Sessions Judge, Shillong.
12. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
13. Home (Police) Department).
14. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
15. All Deputy Commissioner's.
16. Personnel (A) Department.
17. Law (B) Department.
18. Personal file of the officer.
19. DEO, Law Department.
20. Guard file.

By Order etc.,


Secretary to the Government of Meghalaya,
Law Department.